



IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

Item No.218 – IA 885 of 2020
In
CP(IB) 44 of 2018

Proceedings under Section 9 IBC

IN THE MATTER OF:

VE Commercial Vehicles Ltd
V/s
Eagle Corporation Pvt Ltd

.....Applicant

.....Respondent

Order delivered on 13/01/2023

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Pratik Thakkar, Adv.
For the Respondent /
Liquidator : Mr. Dhruvit Shah, Adv. for R-2Kiran Shah, FCA
: Mr. Kiran Shah, PCA for R-1 (CoC)

ORDER

IA 885 of 2020

The matter was referred to IBBI for considering the issue and IBBI has filed a report. The application is filed by the erstwhile IRP seeking payment of fees from the CoC. The copy of the IBBI report is not uploaded on e-portal and not received. The e-mail copy sent by IBBI was received. The report said that IBBI examined the issue of unpaid fees / expenses to the erstwhile RP and has disposed of the complaint of erstwhile RP without any further action. Taking the report of the IBBI into consideration, the application is dismissed.

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**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

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**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**